

कार्यालय जिला एवं सत्र न्यायाधीश दतिया (म.प्र.)

पृष्ठांक कमांक : 1949 (20) /दी-12-12/85

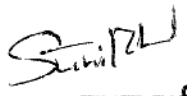
दिनांक: 11.09.2019

प्रतिलिपि :

1. विशेष न्यायाधीश (एट्रोसिटीज), दतिया
  2. प्रधान न्यायाधीश, परिवार न्यायालय, दतिया
  3. प्रथम /द्वितीय/तृतीय अपर सत्र न्यायाधीश, दतिया
  4. अपर सत्र न्यायाधीश, /द्वितीय अपर सत्र न्यायाधीश, सेवदा जिला दतिया
  5. प्रथम अपर जिला न्या० दतिया के तृतीय अतिरिक्त न्यायाधीश, दतिया
  6. प्रथम व्यवहार न्यायाधीश, वर्ग-1, दतिया
  7. व्यवहार न्यायाधीश वर्ग-1 सेवदा/भाण्डेर, जिला दतिया
  8. प्रथम / द्वितीय/ तृतीय/चतुर्थ व्यवहार न्यायाधीश, वर्ग-2, दतिया
  9. व्यवहार न्या० वर्ग-2 सेवदा जिला दतिया
  10. प्रवर्तन लिपिक सत्र न्यायाधीश दतिया
  11. प्रथम व्य.न्या.वर्ग-2 दतिया के न्या. के तृतीय/चतुर्थ अति न्यायाधीश दतिया
- उपरोक्त सभी की ओर रजिस्ट्री ज्ञापन कमांक सी/4194 एवं बी/4545 जबलपुर दिनांक 09.

09.2019 की छाया प्रति वास्ते सूचनार्थ प्रेषित।

✓ 12. प्रभारी अधिकारी सूचना एवं प्रौद्योगिकी अनुभाग, दतिया की ओर जिला न्यायालय दतिया की वेबसाइट पर अपलोड किये जाने हेतु प्रेषित।

  
जिला एवं सत्र न्यायाधीश  
दतिया (म०प्र०)

HIGH COURT OF MADHYA PRADESH: JABALPUR

// MEMO //

No. C/4194  
III-1-46/58

Jabalpur, dt. 09/09/2019

To,  
District & Sessions Judge,

(M.P.)

(All in the State)

Subject:- Regarding "Consideration on note-sheet dated 22-04-2019 regarding Special unit to the Judicial Officers for conduction of physical verification work of properties kept in Malkhana & Treasuries."

Reference:-Resolution of Hon'ble the Committee -"Arrears Committee -cum-Case Management Committee -cum-Committee for State Court Management System" dated 03-07-2019.

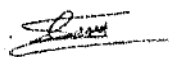
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As directed, on the subject & reference cited above, I would like to inform you that the matter with regard to "Special unit to the Judicial Officers for conduction of physical verification of properties kept in Malkhana & Treasuries was placed before Hon'ble Committee, after due consideration Hon'ble Committee discussed and resolved as under:-

"The Magistrates/Judges who have verified the valuable properties kept in treasury as per memo no. C/1346 dt. 15-03-2019 will be entitled for special units of 7 units per day subject to the maximum of 40 units."

I am further directed to inform you to take it as one time measure and it shall not be treated as precedent.

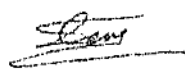
I am therefore directed to request you to do needful in compliance of the above resolution which is approved by Hon'ble the Chief Justice.

  
(Shyam Bihari VERMA)  
REGISTRAR (Inspection & Litigation)

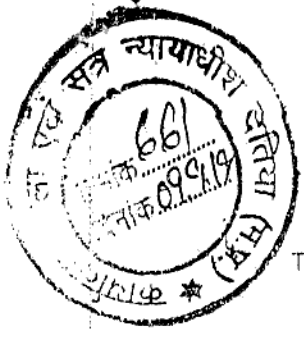
Encl. No. C/4194-A  
III-1-46/58

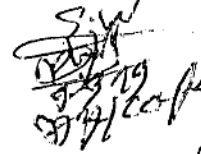
Jabalpur, dt. 09/09/2019

Copy forwarded to the Member Secretary, SCMS, High Court of M.P. Jabalpur for information.

  
(Shyam Bihari VERMA)  
REGISTRAR (Inspection & Litigation)

xxx



  
90-11

**HIGH COURT OF MADHYA PRADESH: JABALPUR**

// CIRCULAR //

*Scw*  
*9-9-19*  
*SH/COB*



No. B/4545 / ..... / Jabalpur, dt. 09 / 09/2019  
III-1-46/58

To,

- 1- The District & Sessions Judges  
.....(all in the State )
- 2- Principal Judges/Addl. Principal Judges  
.....Family Courts(all in the State )

Subject:- Incorporation of amendment/modifications in the circular of High Court no. 1158/Registrar(DE)/14/III-1-46/58 dated 01-10-2014 in respect of revision of norms of units.  
**(Consideration on units of Discrete Enquiry)**

Reference:-Resolution passed by Hon'ble "Arrears Committee-cum-Case Management Committee-cum-Committee for State Court Management System" convened on 30-07-2019.

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As directed, I wish to apprise you, that following amendments/modifications have been incorporated in the circular no. 1158/Registrar(DE) dated 01-10-2014 regarding criteria for awarding units for Discrete Enquiry under other work.

The unit prescribed for Distrete Enquiry are as under :-

The proposed new criteria of awarding units for Discrete Enquiry under "**other Work**" shall be added at page no. 7 after clause 9. **Other Work sub-clause(b)**, as follows:-

- |  |   |        |
|--|---|--------|
| 9(c) On submission of report in Discrete Enquiry, if evidence is recorded.     | - | 2 Unit |
| 9(d) On submission of report in Discrete Enquiry, if evidence is not recorded. | - | 1 Unit |

\* Subject to maximum 6 units per month.

*SH*  
(SHYAM BIHARI VERMA)  
REGISTRAR(IL)

No. B/4546 / ..... / Jabalpur, dt. 09 / 09/2019  
III-1-46/58

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*SH*  
(SHYAM BIHARI VERMA)  
REGISTRAR(IL)